

ITEM NO.23

Court 2 (Video Conferencing)

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4751-4752/2021

(Arising out of impugned final judgment and order dated 08-09-2020 in WP(C) No. 35220/2017 08-09-2020 in WP(C) No. 19937/2019 passed by the High Court Of Kerala At Ernakulam)

UNION OF INDIA

Petitioner(s)

VERSUS

MANAVAIKYAVEDHI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.41425/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-06-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. K.M. Nataraj, ASG
Ms. Shraddha Deshmukh, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Amrish Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Special Leave Petitions are dismissed. However, time granted by the High Court, is extended by a period of one year from today.

Pending application stands disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER